

S. Nagoor Hussain Mohaideen Vs State

Court: Madras High Court (Madurai Bench)

Date of Decision: April 4, 2019

Acts Referred: Prevention Of Corruption Act, 1988 " Section 4(1), 5(1), 5(1)(a), 5(1)(b), 7, 11, 12, 13, 13(1), 13(1)(d), 13(1)(d)(i), 13(1)(d)(ii), 13(2), 14, 20

Indian Penal Code, 1860 " Section 109, 116, 161, 165, 201, 420

Evidence Act, 1872 " Section 101

Code Of Criminal Procedure, 1973 " Section 342, 428

Hon'ble Judges: M. Dhandapani, J

Bench: Single Bench

Advocate: Mubarak Ahamad, K.K. Ramakrishnan

Final Decision: Partly Allowed

Judgement